

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 24**  
**CP 47/241/PB/2023**

**IN THE MATTER OF:**

Soho Limited	...	Applicant/Petitioner
Vs		
Wisdom Tree Foundation	...	Respondent

**Order under Section 241(1) of the Companies Act, 2013.**

**Order delivered on 25.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant	:	Mr. Shree Prakash Sinha, Mr. Rakesh Mishra, Rishabh Kumar, Advs.
For Respondent	:	Mr. Mrinal Harsh Vardhan, Mr. Yogender Singh, Mr. Kailash Kam, Advs.
For the GNIDA	:	Mr. U. N. Singh, Adv. for R-16 in IA-281/2023

**ORDER**

CA-10/2024 has already been dismissed as withdrawn vide order dated 29.02.2024. The registry is directed to remove the same from the cause list.

**IA(CA)-142/2023 and CA-281/2023**

Ld. Counsels for the parties appeared and reported that the mediation proceedings are going on in the above applications before Mediator Mr. S. Balasubramanian and the next date fixed for mediation is 01.05.2024. Accordingly, there is a request for adjournment post the date.

At request and by consent of both sides list the matter **on 18.07.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**